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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

OANo.269 of 2025

IN THE MATTER OF:

Association of fly ash products Manufacturers (AFAPM)

.....Applicant

Vs

Ministry of Environment, Forest & Climate change & others

...Respondents

NDOH: 21.04.2026

S. No.	Particulars	Page No.
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2.	ANNEXURER-1 (colly). True copies of communications dated 24.12.2025 & 10.02.2026 10.03.2026	6-10
3.	ANNEXURER-2. A True Copy of Municipal Corporation communication dated 08.04.2026.	11-25
4.	ANNEXURER-3. A True Copy of Engineering department communication dated 10.04.2026.	26-34

Place: New Delhi
Date:

THROUGH COUNSEL

Shubham Bhalla, Aman khatri, Ragini Sharma, Alex Noel Dass, Kamal Joshi, Neha Verma

Advocates for Respondent no.25 Office: E-57, Basement, GK – 2, New Delhi–110048. Mb.No.9654427273; Email: shubhambhalla@hotmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

O.A. No. 269 of 2025

IN THE MATTER OF:

Association of Fly Ash Products Manufacturers (AFAPM)

...Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

...Respondents

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 25 (UT CHANDIGARH).

I, Saurabh Kumar, IFS, Director Environment, Chandigarh Administration, office at Paryavaran Bhawan, 3rd floor, Sector- 19B, UT Chandigarh, I am duly authorized to file the present Affidavit on behalf of the Worthy Chief Secretary, UT Chandigarh. In my official capacity, am well conversant with the facts of the case and competent to swear this affidavit on behalf of Respondent UT Chandigarh:

1738/16/4/26

1. That I am the Director, Department of Environment, UT Chandigarh and am competent and authorized to file the present

Director
Department of Environment
Chandigarh Administration

NOTARY
DALIP KUMAR
CHANDIGARH
Regd. No. 5604
Expiry dt. 25-3-2028
GOVT. OF INDIA

affidavit on behalf of Respondent No. 25 and am well conversant with the facts of the case.

2. That the present Original Application challenges the notifications issued by the Ministry of Environment, Forest & Climate Change regarding utilization of fly ash produced by Thermal Power Plants.

3. That it is submitted that there are no Thermal Power Plants in the Union Territory of Chandigarh.

4. That therefore, the answering Respondent is not a generator of fly ash and does not operate any Thermal Power Plant.

5. That, the Roop Nagar Thermal power plant, Punjab and Rajpura thermal power plant, Punjab falls within a radius of 100 kms from Chandigarh and thus requires 100% use of Fly Ash bricks.

6. That the Engineering Department, UT Chandigarh and Municipal Corporation Chandigarh are the primary executing agencies for construction activities in the Union Territory and are responsible for compliance with fly ash utilization provisions.

7. That the communications dated 24.12.2025, 10.02.2026 and D.O. letter dated 10.03.2026 were issued by the Department of Environment to Engineering Department and Municipal Corporation seeking details regarding enforcement, incorporation in approvals, monitoring mechanisms and compliance status A

Director
Department of Environment
Chandigarh Administration

NOTARY
DALIP KUMAR
CHANDIGARH
Regd. No. 5561
Expiry dt. 25-3 2026
GOVT. OF INDIA

true copies of the communications are annexed herewith as **ANNEXURE R-1 (colly)**.

8. That the Municipal Corporation, Chandigarh has incorporated mandatory provisions for the procurement and use of fly ash-based materials in its construction works and tender processes. The tender conditions issued by the Corporation specifically mandate the use of Portland Pozzolana Cement (Fly Ash Based), Further, the use of fly ash-based cement has been incorporated as a standard condition in all Notice Inviting Tenders (NITs). The Construction and Demolition (C&D) Waste Processing Plant in Chandigarh is also utilizing fly ash-based cement for manufacturing products such as tiles and paver blocks, thereby promoting sustainable utilization of fly ash. In addition, procurement through the Government e-Marketplace (GeM) evidences the purchase of PPC Cement conforming to BIS standards. The Corporation also ensures the use of fly ash bricks in place of conventional clay bricks (with approximately 60% fly ash content) and conducts regular site inspections through the Engineer-in-Charge to ensure compliance with specifications and quality control protocols, including adherence to BIS standards. A true copy of the communication dated 08.04.2026 is annexed herewith as **ANNEXURE R-2.**

Director
Department of Environment
Chandigarh Administration

NOTARY
DALIP KUMAR
CHANDIGARH
Regd. No. 5684
Expiry dt. 25-3-2026
GOVT. OF INDIA

9. That the Engineering Department, U.T. Chandigarh has similarly mandated and ensured the utilization of fly ash-based materials in construction activities through its tendering and execution framework. Detailed Notice Inviting Tenders (DNITs) for major projects, including the Government School at Dhanas Complex and the proposed Police Station at IT Park, Chandigarh, incorporate the use of AAC Blocks and other fly ash-based materials as primary construction components A true copy of the communication dated 10.04.2026 is annexed herewith as **ANNEXURE R-3.**

10. The Department promotes the use of PPC Cement in place of OPC Cement, wherein fly ash (approximately 15–35%) forms a significant component, and extensively utilizes AAC Blocks containing approximately 59% fly ash. These provisions are embedded in tender documents and construction practices to ensure systematic utilization of fly ash. Compliance is further ensured through procurement standards aligned with BIS norms and strict monitoring during execution, including regular inspections and enforcement of quality control measures.

11. That it is respectfully submitted that UT Chandigarh has ensured substantial compliance with Fly Ash Utilisation Notifications to the extent applicable and no violation is attributable to the answering Respondent. Therefore, the

Director
Department of Environment
Chandigarh Administration

NOTARY
DALIP KUMAR
CHANDIGARH
Regd. No. 5664
Expiry dt. 25-3 2028
GOVT. OF INDIA

concerned agencies already mandated the usage of fly ash products in their tenders.

12. That the contents of the present affidavit are based on the official records made available to the deponent and are true and correct to the best of my knowledge, and nothing material has been concealed therefrom.

DEPONENT

Director
Department of Environment
Chandigarh Administration

VERIFICATION

Verified at Chandigarh on this 16 day of April 2026 that the contents of the above affidavit are true and correct to my knowledge and belief.

DEPONENT

Director
Department of Environment
Chandigarh Administration

NOTARY
BALIP KUMAR
CHANDIGARH
GOVT. OF INDIA

Attested as Identified
16 APR 2026
NOTARY CHANDIGARH

Annexure R-1
(colly)

Court Matter
Most Urgent

DEPARTMENT OF ENVIRONMENT
CHANDIGARH ADMINISTRATION

Off: Paryavaran Bhawan (3rd Floor), Sector19-B, Madhya Marg, Chandigarh-160019
E-mail: direnvchandigarh@gmail.com; Tel.: 0172-2700065

No. ED/1919

Dated: 24/12/2025

To

Commissioner,
Municipal Corporation,
Chandigarh Administration.

Sub:- **Furnishing of information regarding enforcement of fly ash utilisation provisions in building construction – reg.**

.....

1. Please find enclosed Original Application No. 269/2025 – titled as Association of Fly Ash Products Manufacturers Versus Ministry of Environment Forest & Climate Change & Ors. concerning enforcement of fly ash utilisation provisions in building construction activities is presently under consideration before the Hon'ble National Green Tribunal. The Hon'ble Tribunal is examining the role of local authorities in implementation and enforcement of the said provisions, particularly in respect of private and individual residential constructions.

2. Since approval of building plans, issue of construction permissions, and grant of completion/occupancy certificates fall within the jurisdiction of Engineering Departments and Municipal Corporations, it is requested that the following limited information may kindly be furnished to this Department:

(i) Whether existing building bye-laws, development control regulations, or approval procedures provide for mandatory use of fly ash bricks or ash-based products in building construction.

(ii) Whether any condition relating to use of fly ash-based products is incorporated in building plan approvals, construction permissions, or completion/occupancy certificates.

(iii) Whether any mechanism exists for verification or monitoring of compliance with fly ash utilisation requirements during construction or at the completion stage.

(iv) Any practical difficulties, if any, faced in enforcing the provisions relating to use of fly ash-based products.

3. You are requested to furnish the above information to this Department within five (5) days of receipt of this letter, to enable timely submission of the reply before the Hon'ble National Green Tribunal.

24.12.25

Additional Director

O/C

Court Matter
Most Urgent

DEPARTMENT OF ENVIRONMENT
CHANDIGARH ADMINISTRATION

Off: Paryavaran Bhawan (3rd Floor), Sector19-B, Madhya Marg, Chandigarh-160019
E-mail: direnvchandigarh@gmail.com; Tel.: 0172-2700065

No. ED/ 1920

Dated: 24/12/2025

To

The Chief Engineer,
Engineering Department,
Chandigarh Administration.

Sub:- **Furnishing of information regarding enforcement of fly ash utilisation provisions in building construction – reg.**

.....

1. Please find enclosed Original Application No. 269/2025 – titled as Association of Fly Ash Products Manufacturers Versus Ministry of Environment Forest & Climate Change & Ors. concerning enforcement of fly ash utilisation provisions in building construction activities is presently under consideration before the Hon'ble National Green Tribunal. The Hon'ble Tribunal is examining the role of local authorities in implementation and enforcement of the said provisions, particularly in respect of private and individual residential constructions.

2. Since approval of building plans, issue of construction permissions, and grant of completion/occupancy certificates fall within the jurisdiction of Engineering Departments and Municipal Corporations, it is requested that the following limited information may kindly be furnished to this Department:

(i) Whether existing building bye-laws, development control regulations, or approval procedures provide for mandatory use of fly ash bricks or ash-based products in building construction.

(ii) Whether any condition relating to use of fly ash-based products is incorporated in building plan approvals, construction permissions, or completion/occupancy certificates.

(iii) Whether any mechanism exists for verification or monitoring of compliance with fly ash utilisation requirements during construction or at the completion stage.

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3. You are requested to furnish the above information to this Department within five (5) days of receipt of this letter, to enable timely submission of the reply before the Hon'ble National Green Tribunal.

24.12.25

Additional Director

o/c

Court Matter
Most Urgent

DEPARTMENT OF ENVIRONMENT
CHANDIGARH ADMINISTRATION

Off: Paryavaran Bhawan (3rd Floor), Sector19-B, Madhya Marg,
Chandigarh-160019, E-mail: direnvchandigarh@gmail.com

No. ED/2026/202-203 Date:- 10/02/2026

To

The Commissioner,
Municipal Corporation,
Chandigarh Administration.

The Chief Engineer,
Engineering Department,
Chandigarh Administration.

Subject: Regarding furnishing of information regarding enforcement of fly ash utilization provisions in building construction.

Reference: This office letter dated 24.12.2025 on the subject cited above (copy enclosed).

Kindly refer to the reference cited above.

2. In this regard, since approval of building plans, issue of construction permissions, and grant of completion/occupancy certificates fall within the jurisdiction of Engineering Departments and Municipal Corporations, it is again requested that the following information be kindly furnished to this Department:

i. Whether existing building bye-laws, development control regulations, or approval procedures provide for mandatory use of fly ash bricks or ash-based products in building construction.
ii. Whether any condition relating to use of fly ash-based products is incorporated in building plan approvals, construction permissions, or completion/occupancy certificates.
iii. Whether any mechanism exists for verification or monitoring of compliance with fly ash utilization requirements during construction or at the completion stage.
iv. Any practical difficulties, if any, faced in enforcing the provisions relating to the use of fly ash-based products.

3. It is again requested to furnish the above information to this Department within two working days to enable timely submission of the reply before the Hon'ble National Green Tribunal.

10.2.26

Director Environment
Chandigarh Administration

D.O No. 383
Dated: 10/03/2026

SAURABH KUMAR, IFS

Director Environment
Chandigarh Administration

Sub: Enforcement of fly ash utilisation provisions in building construction in UT, Chandigarh –reg.

Dear Amit ji,

This is in reference to the Original Application No. 269 of 2025 which has been filed by the Association of Fly Ash Products Manufacturers (AFAPM) before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, under Sections 14 and 18 of the National Green Tribunal Act, 2010, challenging the Ash Utilisation Notification dated 31.12.2021 and its subsequent amendments dated 30.12.2022 and 01.01.2024.

2. The Applicant Association represents a large number of fly ash brick and ash-based product manufacturing units and has raised issues relating to dilution of mandatory use of fly ash-based products in construction activities, particularly in private and individual residential buildings.

3. Since the approvals of building plans, issues of construction permission, and granting completion occupancy certificates fall within the jurisdiction of the municipal corporation, estate office, and engineering department, the letters dated 24.12.2025 and 10.02.2026 were sent to your good office requesting information regarding enforcement of fly ash utilisation provisions in building construction. However, this office is yet to receive any communication/report/ comments/ inputs.

4. In view of above, I request your kind intervention in the matter for sending the appropriate reply in this matter at the earliest in order to ensure compliance with directions of the Hon'ble National Green Tribunal.

With warm regards,

Yours sincerely,

10.3.26

[Saurabh Kumar]

Sh. Amit Kumar, IAS
Commissioner,
Municipal Corporation
Sec.17, Chandigarh

Off: Paryavaran Bhawan [2nd floor], Sec-19B, Madhya Marg, Chandigarh-160019, Tel:0172:2700284
Email: direnvchandigarh@gmail.com

D.O No. 382
Dated: 10/03/2026

SAURABH KUMAR, IFS

Director Environment
Chandigarh Administration

Sub: Enforcement of fly ash utilisation provisions in building construction in UT, Chandigarh – reg.

Dear Ojha ji,

This is in reference to the Original Application No. 269 of 2025 which has been filed by the Association of Fly Ash Products Manufacturers (AFAPM) before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, under Sections 14 and 18 of the National Green Tribunal Act, 2010, challenging the Ash Utilisation Notification dated 31.12.2021 and its subsequent amendments dated 30.12.2022 and 01.01.2024.

2. The Applicant Association represents a large number of fly ash brick and ash-based product manufacturing units and has raised issues relating to dilution of mandatory use of fly ash-based products in construction activities, particularly in private and individual residential buildings.

3. Since the approvals of building plans, issues of construction permission, and granting completion occupancy certificates fall within the jurisdiction of the municipal corporation, estate office, and engineering department, the letters dated 24.12.2025 and 10.02.2026 were sent to your good office requesting information regarding enforcement of fly ash utilisation provisions in building construction. However, this office is yet to receive any communication/report/ comments/ inputs.

4. In view of above, I request your kind intervention in the matter for sending the appropriate reply in this matter at the earliest in order to ensure compliance with directions of the Hon'ble National Green Tribunal.

With warm regards,

Yours sincerely,

10.3.26

[Saurabh Kumar]

Er. C.B. Ojha,
Chief Engineer
Chandigarh Administration

Off: Paryavaran Bhawan [2nd floor], Sec-19B, Madhya Marg, Chandigarh-160019, Tel:0172:2700284
Email: direnvchandigarh@gmail.com

//TRUE COPY//

Environment Deptt.
No. 577 Dt. 08/04/2026

Annexure R-2

From

The Commissioner,
Municipal Corporation,
New Deluxe Building,
Sector 17, Chandigarh.

To

The Director Environment,
Chandigarh Administration,
Paryavaran Bhawan, Sector 19/B,
Chandigarh.

Memo. No. CE/MC/2082
Dated. 08/04/2026

Subject: Enforcement of Fly Ash utilization provisions in Building Construction in U.T.Chandigarh- reg.

In reference to your D.O.No. 383 dated 10.03.2026 on the subject noted above, it is to provide that , the Municipal Corporation Chandigarh has already complied with the directions of the Hon'ble Green Tribunal , according to which, special condition with respect to the Cement has already been incorporated in each and every estimate/ NIT wherein it has been clearly mentioned that ***"The contractor shall procure 43 grade 'Ordinary Portland Cement / or Portland Pozzolana Cement (Fly Ash Based) required in the work from reputed manufacturer as per the approved marked".*** (Copy of special condition is enclosed at Annexure-1).

Similarly, C&D Waste Processing Plant is also running under Municipal Corporation, Chandigarh and various products like Tiles, Paver Blocks etc are being manufactured by using C&D waste material and only ***"Portland Pozzolana Cement Fly Ash Based"*** is procured and used for these products.(Copy of procurement order of is enclosed at Annexure-2).

In addition to the above for the maintenance works the cement procured & used is also ***"Portland Pozzolana Cement Fly Ash Based".*** (The copy of procurement order of GeM is enclosed at Annexure-3).

This is for your information please.

DA- As above.

Chief Engineer,
For Commissioner,
Municipal Corporation,
Chandigarh

2.8 **TRANSPORTATION AND OFFICE INFRASTRUCTURE:**

2.8.1 In order to complete the work within the scheduled time if the contractor shall be required to do the work in more than one shift and accepted by the department the contractor will provide vehicular facilities to the CPWD site staff to reach the site and their residence at his own cost for their services required beyond the normal office hours. In case the contractor fails to provide the facilities Engineer-in-Charge shall be at liberty to make the arrangement themselves and deduct the respective cost from the contractor's bills.

2.9 **PROGRAM CHART: -**

2.9.1 The Contractor shall prepare an integrated program chart for the execution of work, showing clearly all activities from the start of work to completion, with details of manpower, equipment and machinery required for the fulfillment of the program within the stipulated period or earlier and submit the same for approval of the Engineer-in-Charge within **10 days** of the issue of letter of acceptance for the contract (LOI).

2.9.2 The work has to be completed in stages as indicated in the **Milestones under Schedule** and the program should be prepared in such a manner to achieve these Milestones as indicated therein or earlier.

2.9.3 **The program chart should include the following: -**

a) Descriptive note explaining sequence of various activities.

b) Network (PERT / CPM / BAR CHART) which will indicate resources in financial terms, manpower and specialized equipment for every important stage.

c) Program for procurement of materials by the contractor.

d) Program of procurement of machinery / equipment having adequate capacity, commensurate with the quantum of work to be done within the stipulated period, by the contractor.

2.9.4 If at any time, it appears to the Engineer-in-Charge that the actual progress of work does not conform to the approved program referred above, the contractor shall produce a revised program showing the modifications to the approved program by additional inputs to ensure completion of the work within the stipulated time.

2.9.5 The submission of revised program or approval by the Engineer-in-Charge of such program or the furnishing of such particulars shall not relieve the contractor of any of his duties or responsibilities under the contract. This is without prejudice to the right of Engineer-in-Charge to take action against the contractor as per terms and conditions of the agreement.

Notwithstanding the fact that the contractor will have to pay to the labourers and other staff engaged directly or indirectly on the work according to the provisions of the labour regulations and the agreement entered upon and/or extra amounts for any other reason.

2.10 **PROGRESS AND MONITORING OF WORK:**

Contractor shall give the Engineer-in-Charge on the 10th day of each month, progress report of the work done during the previous month. Such progress report will include the project progress summary, work progress (planned v/s. actual), PERT chart, milestone status, financial progress status, manpower deployment status, important materials consumed, materials at site at the beginning of the month, materials consumed during the month and the balance quantities at the end of month and progress of the work stating the reasons for shortfall, if any including the steps and measures to be taken for making good the shortfall in the succeeding period. Non submission of aforesaid progress report shall make contractor liable for action under breach of contract conditions.

2.11 **SAMPLE OF MATERIALS: -**

2.11.1 All materials and fittings brought by the contractor to the site for use shall conform to the samples approved by the Engineer-in-Charge which shall be preserved till the completion of the work. If a particular brand of material is specified in the item of work in Schedule of Quantity, the same shall be used after getting the same approved from Engineer-in-Charge. Wherever brand / quality of material are not specified in the item of work, the contractor shall submit the samples for approval of Engineer-in-Charge. For all other items, ISI Marked materials & fittings with upto date amendments shall be used with the approval of Engineer-in-Charge. Wherever ISI Marked material / fittingsare not available, the contractor shall submit samples of materials / fittings manufactured by firms of repute conforming to relevant Specifications or IS codes for the approval of Engineer-in-Charge.

2.11.2 To avoid delay, contractor should submit samples as stated above well in advance so as to give timely orders for procurement. If any material, even though approved by Engineer-in-Charge is found defective or not conforming to specifications shall be replaced / removed by the contractor at his own risk & cost.

2.11.3. BIS marked materials except otherwise specified shall also be subjected to quality test besides testing of other materials as per the specifications described for the item/material. Wherever BIS marked materials are brought to the site of work, the contractor shall, furnish manufacturer's test certificate or test certificate from approved testing laboratory to establish that the material procured by the contractor for incorporation in the work satisfies the provisions of specifications relevant to the material and / or the work done.

2.11.4 For certain items, if frequency of tests is neither mentioned in the CPWD Specifications & BIS, then tests shall be carried out as per decision of Engineer-in-Charge.

2.12 **CEMENT**

The contractor shall procure 43 grade ordinary Portland cement and/ or Portland Pozzolana cement (Fly ash based), required in the work from reputed manufacturers of cement as per the approved marked in 50 kg bags bearing manufacturer's name and ISI marking, along with manufacturer test certificate for each lot. Portland Pozzolana Cement is however not be used for RCC works.

Samples of cement arranged by the contractor shall be taken by the Engineer-In-Charge and got tested in accordance with provisions of relevant BIS codes. The cement for such testing purpose shall be supplied by the contractor free of charge, In case the result indicates that the cement arranged by the contractor does not conform to the relevant BIS codes, the same shall stand rejected and shall be removed from the site by the contactor at his own cost within a week's time or written order from the Engineer-In-Charge to do so, The cost of tests shall be borne by the contractor/department in the manner indicated below:

i) By the contractor, if the result shows that the cement does not conform to relevant BIS codes.

ii) By the department, if the result shows that the cement conforms to relevant BIS code.

Contractor Witness Executive Engineer

- OPC/PPC shall be brought at site in bulk supply of approximately 30 tonnes or as decided by the Engineer-In-Charge
- OPC/PPC bags shall be stored in separate go-downs. Separate go-downs for tested cement and fresh cement (under testing) to be constructed by the contractor at his own cost as per sketches given in CPWD specifications having weather proof roofs and walls. The size of the cement go-down is indicated in the sketches for guidance. The actual size of go-down shall be as per site requirement and nothing extra shall be paid for the same. Each actual go-down shall be provided with a single door with two locks. The keys of one lock shall remain with Engineer-In-Charge of the work so that the cement is issued from go-down according to the daily requirement with the knowledge of both parties. The account of daily receipt and issued of cement shall be maintained in a register in the prescribed Performa and signed daily by the contractor or his authorized agent and Engineer-In-Charge or his authorized representative in token of its correctness. The day to day receipt and issued accounts of different grade/brand of cement shall be maintained separately in the standard Performa by the contractor or his authorized representative who shall be duly signed by the authorized representative of the Engineer-In-Charge before issue to the work on day to day basis.The capacity of each cement go-down shall be 1000 bags of cement or more as decided by the Engineer-In-Charge and shall be constructed by the contractor at site of work and at the site of batching plant for which no extra payment shall be made The contractor shall be responsible for the watch and ward and safety of the cement go-downs. The contractor shall facilitate the inspection of the cement go-down by the Engineer-In – Charge at any time.
- The actual issue and consumption of cement on work shall be regulated and proper accounts.

Executive Engineer
Roads Division No.3
M.C Chandigarh.

Contractor Witness Executive Engineer

OFFICE OF EXECUTIVE ENGINEER, SOLID WASTE MANAGEMENT DIVISION,
MUNICIPAL CORPORATION
(New Deluxe Building, Sector-17, UT Chandigarh) Email: mcc.swm2020@gmail.com

From

The Executive Engineer,
Solid Waste Management Division
MC Chandigarh.

To

M/s Ujjwala Seva Sansthan
Rampur, Tengraha,
Gonda, Uttar Pradesh

Memo No 1069
Dated :- 11-7-25

Subject: **Purchase of Cement for running of casting unit (Manual & Automatic) at C&D waste processing plant, Industrial Area, Phase-1, Chandigarh (Ch. To; Revenue Head SWM: Minor works).**

Ref GeM Contract No. GEMC-511687794855481 generated on dt:09.07.2025

As a result to your bid on Gem Portal (Bid Number GEM/2024/B/5767280) and as per approval accorded by the Worthy Commissioner, Municipal Corporation, Chandigarh vide order dated 08.05.2025 conveyed by Chief Engineer, MC Chandigarh vide No. P-441086 dt:09.05.2025 received from Overall Incharge SWM MC Chandigarh vide No. P-441086 dt: 13.05.2025 for the work cited as subject amounting to Rs. 11,12,500/- (Rs. Eleven Lakh Twelve thousand Five Hundred only) is hereby allotted to your firm at the rates mentioned below and as per all the terms & conditions of the GeM Portal within a time limit of 30 days

Sr. No.	Description of items	Qty.	Unit	Rate (Rs.)	Amount (Rs.)
1	Procurement of Portland Pozzolana cement using fly ash	2500	Bags	445.00	1112500.00
				Total (Rs.)	11,12,500.00

You are requested to deposit the 5% performance guarantee physically amounting to Rs. 55,625/- within 15 days from the issue of award of Contract on GeM. In case your agency fails to furnish the prescribed performance guarantee within prescribed period, the penalty may be charged as per terms and conditions of GeM. The performance guarantee should be valid for 04 Months.

You are requested to contact the Concerned SDE immediately and take the work in hand as per the instruction of the Engineer in charge and as per approved terms & conditions and complete the supply within stipulated time period.

DA/-

Executive Engineer
SWM Division
MC, Chandigarh

Endst No Dated:

Copy of above is forwarded to the following for kind information & necessary action:

1. The Overall Incharge SWM MC Chandigarh
2. The Executive Engineer, Road Division No. 3, M.C, Chandigarh.
3. Accounts Branch/Drawing Branch (SWM) Division, Chandigarh.

DA/-

Executive Engineer
SWM Division
MC, Chandigarh.

अनुबंध | -

GeM Government e-Marketplace | Azadi Ka Amrit Mahotsav

अनुबंध क्रमांक | Contract No: GEMC-511687759598716
अनुबंध तिथि | Generated Date : 09-Aug-2024
बोली/आरए/पीबीपी संख्या | Bid/RA/PBP No.: GEM/2024/B/5070080

संगठन विवरण | Organisation Details

प्रकार | Type	State Local Bodies
मंत्रालय | Ministry	
विभाग | Department :	Municipal Corporation, Chandigarh
संगठन का नाम | Organisation Name :	N/A
कार्यालय क्षेत्र | Office Zone.	Chandigarh

खरीदार विवरण | Buyer Details

पद | Designation :	Executive Engineer
संपर्क नंबर | Contact No	0172-5002617-
ईमेल आईडी | Email ID	xenr2mcc-chd@nic.in
जीएसटीआईएन | GSTIN :	
पता | Address :	Municipal Corporation, New Deluxe Building, Sector 17 Chandigarh, CHANDIGARH, CHANDIGARH-160017, India

वित्तीय स्वीकृति विवरण | Financial Approval Detail

आईएफडी सहमति | IFD Concurrence	No
प्रशासनिक अनुमोदन का पदनाम | Designation of Administrative Approval	CMC
वित्तीय अनुमोदन का पदनाम | Designation of Financial Approval.	CMC

भुगतान प्राधिकरण विवरण | Paying Authority Details

Role	PAO
भुगतान का तरीका | Payment Mode	Offline
पद | Designation .	CAO
ईमेल आईडी | Email ID	caomcc-chd@nic.in
जीएसटीआईएन | GSTIN :	N
पता | Address:	Municipal Corporation, New Deluxe Building, Sector 17 Chandigarh, CHANDIGARH, CHANDIGARH-160017, India

विक्रेता विवरण | Seller Details

जेम विक्रेता आईडी | GeM Seller ID :	7DEC180000112260
कंपनी का नाम | Company Name	CEMENT CORPORATION OF INDIA LIMITED
संपर्क नंबर | Contact No.	09993752836
ईमेल आईडी | Email ID :	rebokajancement@gmail.com
पता | Address	CORE 5,Scope Complex,7 Lodhi Road, NEW DELHI, DELHI-110003, -
एमएसएमई पंजीकरण संख्या | MSME Registration number :	-
जीएसटीआईएन | GSTIN:	07AAACC0949B3Z4 (R), 18AAACC0949B1Z3 (M), 36AAACC0949B1Z5 (M), (S)

*जिसके नाम के पक्ष में GST/TAX इनवॉइस पेश किया जाएगा | GST / Tax invoice to be raised in the name of - Buyer

वितरण निर्देश | Delivery Instructions : NA

उत्पाद विवरण | Product Details

#	आइटम विवरण | Item Description	आइटम विवरण | Ordered Quantity	इकाई | Unit	इकाई मूल्य (INR) | Unit Price (INR)	कर विभाजन (INR) | Tax Bifurcation (INR)	मूल्य (INR में सभी शुल्क और कर सहित) | Price (Inclusive of all Duties and Taxes in INR)
1	उत्पाद का नाम | Product Name : CCI Portland pozzolana cement using fly ash used HDPE/PP woven sacks conforming to IS 11652 Packing Material ब्रांड | Brand : CCI ब्रांड प्रकार | Brand Type : Registered Brand कैटलॉग की स्थिति | Catalogue Status: OEM verified catalogue बेचे जाने का रूप है | Selling As : OEM श्रेणी का नाम और चतुर्थांश | Category Name & Quadrant : Portland Pozzolana Cement using fly Ash as per IS 1489 (Part 1) (Q2) मॉडल | Model: CCI एचएसएन कोड | HSN Code: HSN not specified by seller	7,550	bag(s)	402	NA	3,035,100
						3,035,100

पूरा ऑर्डर मूल्य | Total Order Value (in INR)

परेषिती विवरण | Consignee Detail

क्र.सं. | S.No	परेषिती | Consignee	वस्तु | Item	लॉट नंबर | Lot No.	मात्रा | Quantity	दिनांक के बाद डिलीवरी शुरू करना है | Delivery Start After	वितरण पूरा कब तक करना है | Delivery To Be Completed By
	पद | Designation : ईमेल आईडी | Email ID : xenr2mcc-chd@nic.in	CCI Portland pozzolana				

[illegible] | Contact : 0172-5002617 [illegible] | GSTIN : - [illegible] | Address : Municipal Corporation, New Deluxe Building, Sector 17 Chandigarh, CHANDIGARH, CHANDIGARH, 160017, India	cement using fly ash used HDPE/PP woven sacks conforming to IS 11652 Packing Material		7,550	09-Aug-2024	09-Feb-2025

Product Specification for CCI Portland pozzolana cement using fly ash used HDPE/PP woven sacks conforming to IS 11652 Packing Material

विशेष | Specification	उप-विशेष | Sub-Spec	मूल्य | Value
Test Report Details	Availability of Test Report from Central Govt/NABL/ILAC accredited lab to prove conformity to specification	Yes
	Test Report to be submitted to the Buyer on Demand	Yes
Certification	Specification	Conforming to IS:1489 (Part 1)(latest)
	Whether ISI marked? (Hint: mandatory requirement)	Yes
	CM/L Number	5091458
General Requirements	Content of fly ash in percent	15
Physical Requirements	Physical Requirements	In compliance with requirements given in IS:1489 (Part 1) (latest)
Chemical Requirements	Chemical Requirements	In compliance with requirements given in IS:1489 (Part 1) (latest)
Packing and Marking	Packing Material	HDPE/PP woven sacks conforming to IS 11652
	Net quantity of cement per bag (in kg)	50
	Marking	as per IS:1489 (Part 1)(latest)

ईपीबीजी विवरण | ePBG Detail

सलाहकार बैंक | Advisory Bank :	State Bank of India
ईपीबीजी प्रतिशत (%) | ePBG Percentage(%):	5.00

बोली लगाने वाले को बोली के नियमों और शर्तों के अनुसार लागू ईपीबीजी प्रस्तुत करना होगा \| The bidder shall furnish ePBG as applicable as per bid's terms and conditions

नियम और शर्तें | Terms and Conditions

1. General Terms and Conditions-

1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Marketplace.

1.2 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable

2. Buyer Added Bid Specific Terms and Conditions-

2.1 Generic
OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly.

2.2 Generic
Actual delivery (and Installation & Commissioning (if covered in scope of supply)) is to be done at following address

General
Store
Municipal
Corporation
Sector 26 Chandigarh

2.3 Generic
Bidder financial standing: The bidder should not be under liquidation, court receivership or similar proceedings, should not be bankrupt. Bidder to upload undertaking to this effect with bid

2.4 Generic
Bidders are advised to check applicable GST on their own before quoting. Buyer will not take any responsibility in this regards. GST reimbursement will be as per actuals or as per applicable rates (whichever is lower), subject to the maximum of quoted GST %.

2.5 Generic
Experience Criteria: The Bidder or its OEM (themselves or through reseller(s)) should have regularly manufactured and supplied same or similar Category Products to any Central / State Govt Organization / PSU for 3 years before the bid opening date. Copies of relevant contracts to be submitted along with bid in support of having supplied some quantity during each of the year. In case of trunch bids, the primary product having highest value should meet this criterion.

...kivery: The ordered items shall be supplied in a staggered manner, ...

...ity shall be supplied within

...s of contract placement and thereafter

...55

Quantity per Month)

2.7 Generic:

Shelf Life: The Product/Spare parts to be supplied as part of the services must have minimum

3

Shelf Life. On the date of supply, minimum

3

usable shelf life should be available / balance.

2.8 Scope of Supply:

Scope of supply (bid price to include all cost components) : Only supply of Goods

2.9 Turnover:

Bidder Turn Over Criteria: The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3 year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.

2.10 Inspection:

Testing of Sample: The testing of advance sample and bulk sample during PDI will be carried at the designated AHSP labs.When testing facilities are not available, the facilities of Govt labs/NABL/Accredited labs will be utilized. The testing charges outside the designated AHSP labs to be borne by seller's

2.11 Certificates:

Bidder's offer is liable to be rejected if they don't upload any of the certificates / documents sought in the Bid document, ATC and Corrigendum if any.

2.12 Certificates:

Material Test Certificate Should Be Sent Along with The Supply. The Material Will Be Checked by Buyer's Lab & the Results of the Lab will be the Sole Criteria for Acceptance of the Item.

2.13 Certificates:

The bidder is required to upload, along with the bid, all relevant certificates such as BIS licence, type test certificate, approval certificates and other certificates as prescribed in the Product Specification given in the bid document.

2.14 Forms of EMD and PBG:

Successful Bidder can submit the Performance Security in the form of Payment online through RTGS / internet banking also (besides PBG which is allowed as per GeM GTC). On-line payment shall be in Beneficiary name

Commissioner Municipal Corporation Chandigarh
Account No.
41189094895
IFSC Code
SBIN0000628
Bank Name
State Bank of India
Branch address
SBI Main Branch Sector 17 Chandigarh

. Successful Bidder to indicate Contract number and name of Seller entity in the transaction details field at the time of on-line transfer. Bidder has to upload scanned copy / proof of the Online Payment Transfer in place of PBG within 15 days of award of contract.

2.15 Buyer Added Bid Specific ATC:

Buyer Added text based ATC clauses

1. Material failing to satisfy the specification shall be rejected.
2. No loading and unloading charges will be borne by the department.
3. The agency will be responsible for any pilferage/damage due to rain and other reason during the carriage of material and no claim on account of this hall be entertained.
4. The contractual agency shall provide material as approved by the Engineer in charge.
5. The contractor agency shall quote their rates included GST & all other taxes applicable as on date.

नोट: यह सिस्टम जनरेटेड पावती है। कोई हस्ताक्षर की आवश्यकता नहीं है। इस दस्तावेज का प्रिंट आउट भुगतान/लेनदेन उद्देश्य के लिए मान्य नहीं है।

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OFFICE OF EXECDUTIVE ENGINEER SOLID WASTE MANAGEMENT DIVISION MUNICIPAL CORPORATION

(New Deluxe Building, Sector-17, UT Chandigarh) Email – mcc.swm2020@gmail.com

From

The Executive Engineer

Solid Waste Management Division

MC Chandigarh

To

M/s Ujjwala Seva Sansthan

Rampur, Tengraha

Gonda, Uttar Pradesh

Memo No. **1069**

Dated:- **11-7-2025**

Subject: Purchase of Cement for running of castling unit (Manual & Automatic) at C&D waste processing plant, Industrial Area, Phase-1, Chandigarh (Ch, To: Revenue Head SWM: Minor works).

Ref: GeM Contract No. GFMC 511687794855481 generated on dt. 09.07.2025

As a result to your bid on Gem Portal (R/d Number GEM/2024/B/5767280) and as per approval accorded by the Worthy Commissioner, Municipal Corporation, Chandigarh vide order dated 08.05.2025 conveyed by Chief Engineer, MC Chandigarh vide No. P-441086 dt. 09.05.2025 received from Overall Incharge SWM MC Chandigarh vide No. P-441086 dt. 13.05.2025 for the work cited as subject amounting to Rs. 11,12,500/- (Rs. Eleven Lakh Twelve thousand Five Hundred only) is hereby allotted to your firm at the rates mentioned below and as per the terms & conditions of the GeM Portal within a time limit of 30 days.

Sr. No.	Description of items	Qty.	Unit	Rate (Rs.)	Amount (Rs.)
1.	Procurement of Portland Pozzolana cement using fly ash	2500	Bags	445.00	1112500.00
				Total (Rs.)	11,12,500.00

You are requested to despot the 5% performance guarantee physically amounting to Rs. 55,625/- within 15 days from the issue of award of Contract on GeM in case your agency fails to furnish the prescribed performance guarantee within prescribed period, the penalty may be charged as per terms and conditions of GeM. The performance guarantee should be valid for 04 Months.

You are requested to contact the Concerned SDE immediately and take the work in hand as per the instruction of the Engineer in charge and as per approved terms & conditions and complete the supply within stipulated time period.

Sd/-

DA/- Executive Engineer

SWM Division

M/C Chandigarh

Endst. No. Dated:

Copy of above is forwarded to the following for kind information & necessary action:

1. The Overall Incharge SWM MC Chandigarh
2. The Executive Engineer, Road Division No. 3, M.C, Chandigarh.
3. Accounts Branch/Drawing Branch (SWM) Division, Chandigarh

Sd/-

DA/- Executive Engineer

SWM Division

M/C Chandigarh

GeM	Contact No. GEMC-511647759598716 Generated Date: 09-Aug-2024 Bid/RA/PBP No.: GEM/2024/B/20080
Organisation Details Type: State Local Bodies Ministry: Department: Municipal Corporation, Chandigarh Organisation Name: N/A Office Zone: Chandigarh	Buyer Details Designation: Executive Engineer Contact No.: 0172-5002617 Email ID: xxxx GSTIN: Address: Municipal Corporation New Deluxe Building, Chandigarh CHANDIGARH, CHANDIGARH, INDIA
Financial Approval Detail IFC Concurrence: No. Administrative Approval: CMC Designation of Financial Approval: CMC	Paying Authority Details Role PAO Payment Mode: Offline Designation: CAO Email ID: caomcc.chd@nic.in GSTIN: N Municipal Corporation, New Deluxe Building, Sector-17 Chandigarh Address: CHANDIGARH, CHANDIGARH, 160017, India
Seller Details GeM Seller ID: Company Name: Contact No.: Email ID: Address: MSME Registration number: GSTIN:	 7DEC180000112260 CEMENT CORPORATION OF INDIA LIMITED 09993752836 Xxxx CORE 5, Scope Complex, 7 Lodhi Road, NEW DELHI – 110003 07AAACC09490324(R), 18AAACC09498123(M), 36AAACC09498125 (M), (S)
GST/Tax Invoice to be raised in the name of Buyer	
Delivery Instructions: NA	
Product Details	

	Item Description	Ordered Quantity	Unit	(INR) Unit Price (INR)	Tax Bifurcation (INR)	(Inclusive of all Duties and Taxes in INR)
1	Product Name: CCI Portland pozzolana cement using fly ash used HDPE/PP woven sacks conforming to IS 11652 Packing	7,550	Bag (s)	402	NA	3,035.100

	material Brand: CCI Brand Type: Registered Brand Catalogue Status: OEM Verified catalogue Selling as: OEM Category Name & Quodrant: Portland Pozzolana Cement using fly Ash as per xxxx Model: CC HSN Code: HSN not specified by seller					
	Total Order Value (in INR)					3,035.100
	Consignee Detail					
S No	Consignee	Item	Lot No.	Qty.	Delivery Start After	Completed By
	Designation Email ID: xxxxx Contact: xxxx GSTIN:- Address: Municipal Corporation, New Deluxe Building, Sector-17, Chandigarh CHANDIGARH, CHANDIGARH 160017, India	CCI Portland pozzolana cement using fly ash used HDPE/PP woven sacks conforming to IS 11652 Packing material		7.550	09-Aug-2024	09-Feb-2025

Product Specification for CCI Portland pozzolana cement using fly ash used HDPE/PP woven sacks conforming to IS 11652 Packing Material		
Specifications	Sub-Spec.	Value
Test Report Details	xx of Test Report from Central xxxx to prove conformity in specification	Yes
	Test Report to be submitted to the Buyer on Demand	Yes
	Specification	Confirming to IS 1489 (Part 1)
xx	xxxx	Yes

	Xx number	5091498
xxxx	Content of fly ash in percent	
Physical Requirements	Physical Requirements	In Compliance with requiremetns given in 15:1489 (Part 1) (latest)
xx Requirements	Chemical Requirements	In compliance with requirements given in IS 1489 (Part 1) (latest)
	Packing Material	HDPE/PP woven sacks conforming to IS 11652
	Net quantity of cement per bag (in kg)	50
	Marking	as per IS 1489 (latest)
ePBG Detail		
Advisory Bank:		State Bank of India
EPBG Percentage:		5.00
The bidder shall furnish ePBG as applicable as per bid's terms and conditions		
Terms and Conditions		
1. General Terms & Conditions: 1.1 This contract is governed by the General Terms and Conditions, conditions stipulated to this Product/Service as provided in the Market place. 1.2. The Contract between the Seller and the Buyer, is for the supply of the Goods and/or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) unless otherwise superseded by Goods/Services specific Terms and Conditions (STC) and/or BID/Reverse Auction Additional Terms and conditions (ATC) as applicable.		
2. Buyer Added Bid Specific Terms and Conditions:- 2.1 Generic xx CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchase also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly. 2.2 xxxx Actual delivery (and installation & commissioning (if covered in scope of supply) is to be done at following address xxxx		

Store
Municipal
Corporation
Sector xx Chandigarh

2.3 Generic
Bidder financial standing: The bidder should not be under liquidation, court receivership or similar proceedings, should not be bankrupt. Bidder to upload undertaking to this effect with xx.

2.4 Generic
Bidders are advised to check applicable GST on their own before quoting Buyer will not take any responsibility in this regards. GST reimbursement will be as per actuals as per applicable rates xx is lower), subject to the maximum of quoted GST%.

2.5 Generic
Experience Criteria: The Bidder or OEM (themselves or through xxxx should have regularly manufactured and supplied same or similar Category Products to any Central/State Govt. Organization/PSU for 3 years Before the bid opening date Copies of relevant contracts to be solemnized along with bid in support of having supplied some quantity during each of the year. In case of xx bids, the primary product having highest value should meet this attention.

xxxx Delivery. The ordered items shall be supplied in a staggered manner.
xxxx
of contract placement and thereafter
Quantity per Month)
2.7 Generic
Shell Life: The Product/Spare parts to be supplied as part of the services most have minimum
Usable shell xx should be available/balance.

2.8 Scope of Supply
Scope of supply (Bid price to include all cost components): Only supply of Goods

2.9 Turnover
Bidder Turn Over Criteria: The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods of a certificate from the Chartered Accountant/Cost Accountant indicating the turnover details for the relevant period shall be uploaded xx the bid. In case the date of constitution/incorporation of the bidder is less than year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into

account for the criteria.

2.10 Inspection
Testing of Sample: The testing of advance sample and bulk sample during POI will be carried all the designated AIISP labs. When testing facilities are not available, the facilities of Govt. labs/NABL/Accredited Labs will be utilized. The testing charges outside the designated AIISP labs to be borne by seller's.

2.11 Certificates:
Bidder's offer is liable to be rejected if they don't upload any of the certificates/documents sought in the Bid document, ATC and Corrigendum if any.

2.12. Certificates:
Material Test Certificate should be sent along with the supply. The material will be checked by Buyer's Lab & the Results of the Lab will be the Sole Criteria for Acceptance of the Item.

2.13. Certificates
The bidder is required to upload, along with the bid, all relevant certificates such as BIS License, type test certificates and other certificate as prescribed in the Product Specification given in the bid document.

2.14. Forms of EMD and PBG:
Successful Bidder can submit the Performance Security in the form of Payment online through RTGS/internet banking also (besides PBG which is allowed as per xx GTC). On xx payment shall be in Beneficiary name.

Commissioner Municipal Corporation Chandigarh
Account No.
41189094895
ISFC Code
SBIN0000628
Bank Name
State Bank of India
Branch Address
SBI Main Branch Sector 17 Chandigarh
Successful Bidder to indicate Contract number and name of Seller entry in the transaction details field at the time of on-june transfer. Bidder has to upload scanned copy/proof of the Online Payment Transfer in place of PBG within 15 days of award of contract.

2.15. Buyer Added Bid Specific ATC:
Buyer Added xxx based ATC clauses:
1. Material failing to satisfy the specification shall be rejected.
2. No loading and unloading charges will be borne by the department.
3. The agency will be responsible for any pilferage/damage due to rain and other reason during the carriage of material and no claim on account

of this shall be entertained.
4. The contractual agency shall provide material as approved by the Engineer in charge.
5. The contractor agency shall quote these rates included GST & all other taxes applicable as on date.

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/transaction purposes.

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Annexure R-3

From

The Superintending Engineer,
Construction Circle-II,
U.T., Chandigarh.

To

The Conservator of Forest,
2nd Floor, Parayavaran Bhawan,
Sector 19, Chandigarh.

Memo No. 2719870
Dated: 10.04.2026

Subject: Enforcement of fly ash utilization provisions in building construction in UT, Chandigarh-reg.

Kindly refer to the D.O.No.382 dated 10.03.2026 regarding enforcement of fly ash utilization provisions in building construction in UT Chandigarh.

In this regard, it is to inform you that the Engineering Department has already enforced order of the Hon'ble National Green Tribunal Principal Bench, New Delhi mentioned in the above refer DO letter and accordingly the use of fly ash has already been incorporated in the various construction projects as described below:

1. Use of PPC Cement instead of OPC cement: In PCC cement, pozzolanic material like fly ash, silica fume etc. is used as major component (15-35%).
2. Use of AAC Block instead of traditional cement mortar block/bricks: The main component in AAC Block is fly ash (59%).
3. Use of Fly Ash bricks instead of traditional clay brick: Almost 60% fly ash is used in the manufacturing of fly ash bricks.

The Detailed Notice Inviting Tender (DNIT) for construction of Govt. School at Dhanas Complex and construction of proposed Police Station in IT Park in which AAC Blocks has been taken as major construction item at Serial No.27 (for Govt. School at Dhanas Complex) and at Serial No.22 and 23 (for Police Station IT Park) is enclosed herewith for ready reference.

It is further submitted that use of all the above mentioned three items i.e. PPC Cement, AAC Block and Fly Ash bricks is regularly checked at site by the concerned Engineer-in-Charge and hence it can be concluded that the fly ash is used almost in all constructions carried out by the Engineering Department, Chandigarh Administration.

This is for your kind information and necessary action please.

Superintending Engineer,
Construction Circle-II,
U.T. Chandigarh.

Da/ As above

Endst. No. Dated:

A copy of the above is forwarded to the Chief Engineer, U.T., Chandigarh for information please.

-Sd-

DA/-

Superintending Engineer,
Construction Circle-II,
U.T. Chandigarh.

Endst. No. Dated:

A copy of the above is forwarded to P.A. to the Chief Conservator of Forest for the kind information of the Chief Conservator of Forest, Chandigarh Administration please.

-Sd-

DA/-

Superintending Engineer,
Construction Circle-II,
U.T. Chandigarh.

Endst. No. Dated:

A copy of the above is forwarded to the Research Officer, B&R Research Laboratory, Chandigarh for information.

-Sd-

DA/-

Superintending Engineer,
Construction Circle-II,
U.T. Chandigarh.

Validate | Print | Help

Percentage BoQ

Tender Inviting Authority: Executive Engineer, Capital Project Division No. 6, U.T. Chandigarh.

Name of Work: DETAILED NOTICE INVITING TENDERS FOR THE CONSTRUCTION OF PROPOSED POLICE STATION IN I.T. PARK, U.T. CHANDIGARH.

Contract No: EECP6/2025

DNIT Amount	8,68,83,750.56
Timi Limit	18 months
Excess Percentage % :	
Less Percentage % :	

PRICE SCHEDULE

(This BOQ must not be modified/replaced by the bidder and the same should be uploaded after filling the relevent columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

Sl. No.	DSR Ref	Item Description	Quantity	Units	Estimated Rate	Estimated Rates in words	TOTAL AMOUNT
1	1.1	Carriage of Material By Mechanical Transport including loading, unloading and stacking					
	1.1.2	Earth lead of 5 Km	4348.07	cum	317.86	Three Hundred & Seventeen and Paise Eighty Six Only	1382077.53
2	2.26	Extra for every additional lift of 1.5 m or part thereof in excavation / banking excavated or stacked materials.				Zero Only	
	2.26.1	All kinds of soil				INR Zero Only	
		a) Depth exceeding 1.5 m but not exceeding 3 m	2001.82	cum	123.38	INR One Hundred & Twenty Three and Paise Thirty Eight Only	246984.55
		b) Depth exceeding 3 m but not exceeding 4.5 m	800.01	cum	246.75	INR Two Hundred & Forty Six and Paise Seventy Five Only	197402.47

SEC-II

Tender Inviting Authority: Executive Engineer, Capital Project Division No. 6, Chandigarh.

Name of Work: NOTICE INVITING TENDER FOR THE CONSTRUCTION OF GOVT. SCHOOL AT DHANAS COMPLEX, U.T. CHANDIGARH

			Excess	(+)	%		
			Less	(-)	%		
			Amount			₹ 15,77,15,592	
			Time limit			02 Years	
S. No.	D.S.R. Ref. No.	Description	Quantity	Unit	Rate	Amount	Amount in rate
1	2.6 2.6.1	Earth work in excavation by mechanical means (Hydraulic excavator)/ manual means over areas (exceeding 30 cm in depth, 1.5 m in width as well as 10 sqm on plan) including getting out and disposal of excavated earth lead upto 50 m and for all lift, as directed by Engineer-in charge. All kinds of soil:-	1847.27	Cum	172.71	319042.00	One Hundred Seventy Two Rupees and Seventy One Paisa
2	2.25	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20 cm in depth, consolidating each deposited layer by ramming and watering, lead up to 50 m and for all lift.	803.26	Cum	190.71	153189.71	One Hundred Ninety Rupees and Seventy One Paisa
3	2.27	Supplying and filling in plinth with sand under floors, including watering, ramming, consolidating and dressing complete.	486.81	Cum	2066.41	1005943.05	Two Thousand Sixty Six Rupees and Forty One
4	4.1 4.1.5	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : - 1:3:6 (1 Cement : 3 coarse sand (zone-III) derived from natural sources : 6 graded stone aggregate 20 mm nominal size derived from natural sources)	24.80	Cum	7097.74	176023.95	Seven Thousand Ninety Seven Rupees and Seventy Four Paisa
5	4.1 4.1.8	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level :- 1:4:8 (1 Cement : 4 coarse sand (zone-III) derived from natural sources : 8 graded stone aggregate 40 mm nominal size derived from natural sources)	307.73	Cum	6628.08	2039659.06	Six Thousand Six Hundred Twenty Eight Rupees and Eight Paisa
6	4.1 4.1.10	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering - All work up to plinth level : - 1:5:10 (1 cement : 5 coarse sand (zone-III) derived from natural sources : 10 graded stone aggregate 40 mm nominal size derived from natural sources.	417.38	Cum	6342.6	2647274.39	Six Thousand Three Hundred Forty Two Rupees and Sixty Paisa
7	5.1 5.1.2	Providing and laying in position specified grade of reinforced cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement - All work up to plinth level :- 1:1.5:3 (1 cement : 1.5 coarse sand (zone-III) derived from natural sources : 3 graded stone aggregate 20 mm nominal size derived from natural sources)	181.36	Cum	8801.51	1596241.85	Eight Thousand Eight Hundred One Rupees and Fifty One Paisa
8	5.3	Reinforced cement concrete work in beams, suspended floors, roofs having slope up to 15° landings, balconies, shelves, chajjas, lintels, bands, plain window sills, staircases and spiral stair cases above plinth level up to floor five level, excluding the cost of centering, shuttering, finishing and reinforcement with 1:1.5:3 (1 cement : 1.5 coarse sand(zone-III) derived from natural sources : 3 graded stone aggregate 20 mm nominal size derived from natural sources)	52.26	Cum	11194.85	585042.86	Eleven Thousand One Hundred Ninety Four Rupees and Eighty Five Paisa

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"Type copy of page no. 29"

Tender in Authority: Executive Engineer, Capital Project Division No. 6, Chandigarh							
Name of Work:		NOTICE INVITING TENDER FOR THE CONSTRUCTION OF GOVT. SCHOOL AT DHANAS COMPLEX, U.T CHANDIGARH					
			Excess	(+)	%		
			Less	(-)	%		
			Amount			Rs. 15,77,15,592	
			Time Limit			02 Years	
S. No.	O.S.R Ref. No.	Description	Quantity	Unit	Rate	Amount	Amount in rate
1	2.6 2.6.1	Earth Work in excavation by mechanical means (Hydraulic excavator)/ manual means over areas (exceeding 30 cm in depth, 1.5 m in 50m and for all lift, as directed by Engineer-in charge. All Kinds	1847.27	Cum	172.71	319042.00	One hundred Seventy Two Rupee and Seventy One Paisa
2	2.25	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20cm in depth, consolidating each deposited layer by ramming and watering lead up to 50m and for all lift.	8.3.36	Cum	190.71	153189.71	One Hundred Ninety Rupees and Seventy One Paisa
3	2.27	Supplying and filing in plinth with sand under floors, including watering, ramming, consolidating and dressing complete.	456.81	Cum	2066.41	1005943.05	Two Thousand sixty Six Rupees and Forty One.
4	4.1 4.1.5	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering. All work up to plinth level:- 1:3:6 (1 Cement: 3 coarse sand (zone III) derived from natural sources: 6 graded stone aggregate 20 mm nominal size derived from natural sources)	24.80	Cum	7097.74	176023.95	Seven Thousand Ninety Seven Rupees and Seventy Four Paisa
5	4.1	Providing and laying in position cement concrete of	307.73	Cum	6628.08	2039659.06	Six thousand

	4.1.8	specified grade excluding the cost of centering and shuttering – All work up to plinth level:- 1:4:8 (1 Cement: 4 coarse sand (zone-III) derived from natural sources: 8 graded stone aggregate 40 mm nominal the derived from natural sources)					six hundred twenty eight rupees and eight Paisa
6	4.1 4.1.10	Providing and laying in position cement concrete of specified grade excluding the cost of centering and shuttering – All work up to plinth level:- 1:5:10 (1 cement: 5 coarse sand (zone-III) derived from natural sources: 10 graded stone aggregate 40 mm, nominal size derived: from natural sources.	417.38	Cum	6342.6	2647274.39	Six thousand three hundred forty two rupees and sixty paisa
7	5.1 5.1.2	Providing and laying in position specified grade of reinforces cement concrete, excluding the cost of centering, shuttering, finishing and reinforcement – All work upt o plinth level:- 1:1.5:3 (1 cement: 1.5 coarse sand (zone-III) derived from natural sources: 3 graded stone aggregate 20 mm nominal size derived from natural sources.	181.36	Cum	3801.51	1396241.85	Eight thousand eight hundred one rupees and fifty one paisa
8	5.3	Reinforced cement, concrete work in beams, suspended floors, roofs having slope up to 15' landings, balconies, shelves, chajjas, lintels, bands, plain window xx, staircases and spiral stair cases above plinth level up to floor five level, excluding the cost of centering, shuttering, finishing and reinforcement with 1:1.::3 (1 cement : 1.5 coarse sand (zone-III) derived from natural sources : 3 graded stone aggregate 20 mm nominal size derived from natural sources)	52.26	Cum	11194.85	585042.86	Eleven thousand one hundred ninety four rupees and eighty five Paisa

21	5.33 5.33.2.1	DESIGN MIX CONCRETE:- Providing and laying in position ready mixed or site batched design mix cement concrete for reinforced cement concrete work; using coarse aggregate and fine aggregate derived from natural sources, Portland Pozzolana / Ordinary Portland /Portland Slag cement, admixtures in recommended proportions as per IS: 9103 to accelerate / retard setting of concrete, to improve durability and workability without impairing strength; including pumping of concrete to site of laying, curing, carriage for all leads; but excluding the cost of centering, shuttering, finishing and reinforcement as per direction of the engineer-in-charge; for the following grades of concrete :-All works above plinth level upto floor V level:- Concrete of M 25 grade with minimum cement content of 330 kg /cum	1778.78	Cum	9594.17	17065917.71		Nine Thousand Five Hundred Ninety Four Rupees and Seventeen Paisa
22	5.35	Add for using extra cement in the items of design mix over and above the specified cement content therein.	870.56	Quintal	713.70	621318.67		Seven Hundred Thirtee Rupees and Seventy Paisa
23	6.1 6.1.2	Brick work with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in foundation and plinth in: - Cement mortar 1:6 (1 cement : 6 coarse sand)	6.72	Cum	6939.68	46634.65		Six Thousand Nine Hundred Thirty Nine Rupees and Sixty Eight Paisa
24	6.13 6.13.2	Half brick masonry with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in superstructure above plinth level up to floor V level :- Cement mortar 1:4 (1 cement :4 coarse sand)	602.58	Sqm.	1093.46	658897.13		One Thousand Ninety Three Rupees and Fort Six Paisa
25	6.15	Extra for providing and placing in position 2 Nos. 6mm dia. M.S. bars at every third course of half brick masonry.	602.58	Sqm.	101.97	61445.08		One Hundred One Rupees and Ninety Seven Paisa
26	6.23	Honey-comb brick work 10 / 11.4 cm thick with common burnt clay bricks of class designation 7.5 in super structure above plinth level upto floor V level with cement mortar 1:4 (1 cement : 4 coarse sand)	68.70	Sqm.	692.29	47560.32		Six Hundred Ninety Tw Rupees and Twenty Nine Paisa
27	6.47	Providing and laying Autoclaved Aerated concrete(AAC) blocks masonry with 150 mm to 300 mm thick with Grade-1 AAC blocks of density 551 to 650 kg/cum conforming to IS:2185 (Part 3) in super structure above plinth level up to floor V level with RCC band at sill level and lintel level with approved block laying polymer modified adhesive mortar all complete as per direction of Engineer-in-Charge. (The payment of RCC band and reinforcement shall be made for seperately)	512.87	Cum	8108.64	4158678.2		Eight Thousand One Hundred Eight Rupees and Sixty Four Paisa
28	8.2 8.2.2.1	Providing and fixing 18 mm thick gang saw cut, mirror polished, premoulded and prepolished, machine cut for kitchen platforms, vanity counters, window sills, facias and similar locations of required size, approved shade, colour and texture laid over 20 mm thick base cement mortar 1:4 (1 cement : 4 coarse sand), joints treated with white cement, mixed with matching pigment, epoxy touch ups, including rubbing, curing, moulding and polishing to edges to give high gloss finish etc. complete at all levels. Area of slab upto 0.50 sqm.	6.36	Sqm.	5267.34	33500.28		Five Thousand Two Hundred Sixty Seven Rupees and Thirty Four Paisa
29	8.2 8.2.2.2	Providing and fixing 18 mm thick gang saw cut, mirror polished, premoulded and prepolished, machine cut for kitchen platforms, vanity counters, window sills, facias and similar locations of required size, approved shade, colour and texture laid over 20 mm thick base cement mortar 1:4 (1 cement : 4 coarse sand), joints treated with white cement, mixed with matching pigment, epoxy touch ups, including rubbing, curing, moulding and polishing to edges to give high gloss finish etc. complete at all levels. Area of slab over 0.50 sqm.	40.56	Sqm.	4997.62	202703.47		Four Thousand Nine Hundred Ninety Seven Rupees and Sixty Two Paisa

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Sl. No.	DSR Ref	Item Description	Quantity	Units	Estimated Rate	Estimated Rates in words	TOTAL AMOUNT
17	5.35	Add for using extra cement in the items of design mix over and above the specified cement content therein.	697.36	qtl	713.70	Seven Hundred & Thirteen and Paise Seventy Only	497705.83
18	6.1	Brick work with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in foundation and plinth in:					
	6.1.2	Cement mortar 1:6 (1 cement : 6 coarse sand)	50.65	cum	6,939.68	Six Thousand Nine Hundred & Thirty Nine and Paise Sixty Eight Only	351494.79
19	6.4	Brick work with common burnt clay F.P.S. (non modular) bricks of class designation 7.5 in superstructure above plinth level up to floor V level in all shapes and sizes in :					
	6.4.2	Cement mortar 1:6 (1 cement : 6 coarse sand)	3.14	cum	8,860.09	Eight Thousand Eight Hundred & Sixty and Paise Nine Only	27820.68
20	6.6	Extra for forming cavity 5 cm to 11.5 cm wide in cavity walls with necessary weep and vent holes including use of cores and cost of providing and fixing bitumastic coated M .S. ties 300 mm long of 25x3 mm section at not less than 3 ties per sqm as per approved design	907.16	sqm	227.88	Two Hundred & Twenty Seven and Paise Eighty Eight Only	206723.62
21	6.29	Brick work with common burnt clay machine moulded F.P.S. (non modular) bricks of class designation 12.5 in exposed brick work including making horizontal and vertical grooves 10 mm wide 12 mm deep complete in cement mortar 1 :6 (1 cement : 6 coarse sand).					
	6.29.2	Above plinth level upto floor V level	205.77	cum	9,225.69	Nine Thousand Two Hundred & Twenty Five and Paise Sixty Nine Only	1898370.23
22	6.38	Providing and laying Autoclaved Aerated concrete(AAC) blocks masonry 100 mm/ 125 mm thick with Grade-1 AAC blocks of density 551 to 650 kg/cum conforming to IS:2185 (Part 3) in super structure above plinth level up to floor V level in cement mortar 1 :4 (1 cement: 4 coarse sand). The rate includes providing and placing in position 2 Nos 6 mm dia M.S. bars at every third course of masonry work.	121.75	cum	9,920.17	Nine Thousand Nine Hundred & Twenty and Paise Seventeen Only	1207780.70

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Sl. No.	DSR Ref	Item Description	Quantity	Units	Estimated Rate	Estimated Rates in words	TOTAL AMOUNT
23	6.47	Providing and laying Autoclaved Aerated concrete(AAC) blocks masonry with 150 mm to 300 mm thick with Grade-1 AAC blocks of density 551 to 650 kg/cum conforming to IS:2185 (Part 3) in super structure above plinth level up to floor V level with RCC band at sill level and lintel level with approved block laying polymer modified adhesive mortar all complete as per direction of Engineer-in-Charge. (The payment of RCC band and reinforcement shall be made for seperately).	203.08	cum	8,108.64	Eight Thousand One Hundred & Eight and Paise Sixty Four Only	1646702.61
24	8.2	Providing and fixing 18 mm thick gang saw cut, mirror polished, premoulded and prepolished, machine cut for kitchen platforms, vanity counters, window sills , facias and similar locations of required size, approved shade, colour and texture laid over 20 mm thick base cement mortar 1:4 (1 cement : 4 coarse sand), joints treated with white cement, mixed with matching pigment, epoxy touch ups, including rubbing, curing, moulding and polishing to edges to give high gloss finish etc. complete at all levels.					
	8.2.2.2	Granitestoneslabofcolourblack,Cherry/Rubyred					
	8.2.2.2	Area of slab over 0.50 sqm	110.06	sqm	4,997.62	Four Thousand Nine Hundred & Ninety Seven and Paise Sixty Two Only	550038.06
25	8.5	Extra for providing opening of required size & shape for wash basin/ kitchen sink in kitchen platform, vanity counter and similar location in marble/ Granite/ stone work, including necessary holes for pillar taps etc. Including moulding, rubbing and polishing of cut edges etc. complete.	20.00	each	952.28	Nine Hundred & Fifty Two and Paise Twenty Eight Only	19045.60
26	9.7.8	Fly proof stainless steel grade 304 wire gauge with 0.5 mm dia wire and 1.4 mm wide aperture with matching wood beading	8.06	sqm	1,751.84	One Thousand Seven Hundred & Fifty One and Paise Eighty Four Only	14119.83
27	9.21	Providing and fixing ISI marked flush door shutters conforming to IS : 2202 (Part I) non-decorative type, core of block board construction with frame of 1st class hard wood and well matched commercial 3 ply veneering with vertical grains or cross bands and face veneers on both faces of shutters					

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